

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 351/TT/2019

- Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of 315 MVA ICT-III at Nagarjunasagar Sub-station with associated bay equipment in Southern Region
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 16 others
- Parties Present** : Shri B. Vinodh Kanna, Advocate, TANGEDCO
Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Ved Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Ms. R. Ramalakshmi, TANGEDCO
Dr. R.Kathiravan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of 315 MVA ICT-III at Nagarjunasagar Sub-station with associated bay equipment in Southern Region.

3. The representative of the Petitioner submitted that the subject asset was put under commercial operation on 1.8.1999. No additional capital expenditure has been claimed during 2014-19 and 2019-24 tariff periods and the capital cost has been claimed as allowed vide order dated 9.11.2015 in Petition No. 145/TT/2014. Information sought through Technical Validation letter has been filed vide affidavit dated 21.7.2020. He sought time to file rejoinder to the reply filed by TANGEDCO vide affidavit dated 5.4.2021.



4. The learned counsel for TANGEDCO submitted that reply has been filed vide affidavit dated 5.4.2021 and raised the issue of complexity and legality of revising of transmission tariff since 2001-04 period, GST and sharing of transmission charges. He requested to consider the reply filed by TANGEDCO.
5. The Commission directed the Petitioner to file its rejoinder to the TANGEDCO's reply by 13.4.2021 and observed that no extension of time shall be granted.
6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

